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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.**(C) 450/2021

SOCIETY FOR ALTERNATE FUEL AND

ENVIRONMENT Petitioner

Through: Mr. Rajshekhar Rao and Mr. Abhinav

Agnihotri, Advs. (M:9200744888)

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. T.P. Singh, Advocate for R-1.

Mr. Sanjoy Ghose, ASC, GNCTD/R-

2 & 3.

Mr. Manish Vashisht and Ms. Urvi

Kapur, Advocates for R-4.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% <u>13.01.2021</u>

1. This hearing has been done through video conferencing.

CM APPL. 1161/2021 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 450/2021 & CM APPL. 1160/2021 (for interim direction)

- 3. Mr. Rao, ld. counsel appearing for the Petitioner submits that the Guidelines for Scrapping of Motor Vehicles in Delhi, 2018 have not been adhered to by the Respondent-Authorities.
- 4. Issue notice. Any auction conducted by the MSTC shall be subject to the outcome of this petition. The interim application being CM APPL. 1160/2021 is disposed of in these terms.
- 5. Notice is accepted by ld. counsels for Respondent Nos.1 to 4. Let the complete paper book be served on the Respondents.

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- 6. Issue notice to Respondent No.5, including through the nominated counsel, if any.
- 7. Let counter affidavit be filed within four weeks. Rejoinder thereto, if any be, filed within four weeks thereafter.
- 8. GNCTD shall specifically confirm in its counter affidavit that it is strictly adhering to the guidelines for the purposes of scrapping of motor vehicles.
- 9. List on 14th April, 2021.

PRATHIBA M. SINGH, J.

JANUARY 13, 2021 MR/T